BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 319 of 2012

14.03.2014

Judgment and Order containing 5(five) pages delivered today in open court.

The matter stands disposed of.

Registry is directed to forward a copy of this Judgment and Order to the Director, North Eastern Indira Gandhi Regional Institute of Health and Medical Science, Mawdiangdiang, Shillong as well as to the Chief Secretary, Government of Meghalaya, Shillong and Director of Health Services, Government of Meghalaya.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 169 of 2011

14.03.2014

The learned counsel for the petitioner, Mr. B.K. Deb Roy is present as well as Mr. R. Gurung, learned GA, Mr. S.A. Sheikh, learned counsel for respondent No. 4 and Mr. S. Dey, learned counsel for respondents' No. 2 and 3.

The learned counsel, Mr. S. Dey submits that, he needs further 2(two) weeks' time to produce the record as ordered vide order dated 11.02.2014.

Prayer is allowed.

List this matter after 2(two) weeks' for record and for further order.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP No. 48 of 2013

14.03.2014

Heard Ms R Paul, the learned counsel for the petitioner who submits that the leading counsel Mr. K Paul is out of station and prayed that the matter may be listed after 2(two) weeks.

Mr. W Jyrwa, the learned counsel for the respondent is also present.

List this matter after 2(two) weeks as prayed for by the learned counsel for the petitioner.

JUDGE

V Lyndem